GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:3904 ANSWERED ON:17.08.2010 CRIME AGAINST MINORITIES

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Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether several cases of crimes/ atrocities against the SCs/STs/weaker sections of the society and minority community involving the police and antisocial elements have been reported;
- (b) if so, the details thereof and the total number of such cases registered, accused arrested, cases solved/unsolved, trial started and conviction achieved during each of the last three years and the current year, Statewise;
- (c) the total number of such cases handed over to the CBI for investigation during the said period, State-wise;
- (d) the details of suggestions/ recommendations received from various State Governments, organisations including the National Commission for Minorities alongwith the reaction of the Union and State Governments in this regard;
- (e) the details of directives issued by the Hon'ble Supreme Court on such issues and the reaction of the Union and State Governments; and
- (f) the steps taken by the Government to check such incidents in future and to provide financial assistance to the victims?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN)

- (a) to (c): As per information provided by National Crime Records Bureau (NCRB), no separate information is maintained on these specific points. However, the State/ UT-wise details of cases registered, police personnel chargesheeted and police personnel convicted under heads 'Indignity to Women' and "Atrocities on SC/ST", which is a part of the data collected on human rights violation by Police is at Annexure. No such details are maintained by NCRB regarding minority communities. As per information provided by CBI no State-wise details are maintained by them centrally.
- (d) to (f): The recommendations of National Commission for Minorities are sent to Central and State Governments for appropriate implementation. The Hon'ble Supreme Court issues directives on such matters from time to time. However, detailed advisory on combating crime against women dated 4.9.2009 and combating crime against SC/STs dated 1.4.2010 have been issued by Ministry of Home Affairs. As per information provided by Ministry of Social Justice & Empowerment (MSJE), the norms for amount of relief as well as phasing of its payment, is available in Schedule to the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Rules, 1995. The same is available at MSJE's website www.socialjustice.nic.in.